

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.10/MP/2014

Subject : Levy of back up supply charges in violation of Central Electricity Regulatory Commission's Regulations.

Date of hearing : 19.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Shamanur Sugars Limited

Respondent : State Load Despatch Centre, Karnataka

Parties present : Shri Sarojanand Jha, Advocate for petitioner
Shri Shridhar Prabhu, Advocate, Shamanur Sugar Limited
Ms. Mandakani Ghosh, Advocate, SLDC Karnataka

Record of Proceedings

Learned counsel for the petitioner submitted that State Load Despatch Centre, Karnataka has levied backup power supply charges which are in violation of provisions of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 as amended from time to time.

2. Learned counsel prayed that the charges levied by the Karnataka, SLDC be declared as illegal, untenable and opposed to the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009. Learned counsel submitted that the present petition is covered by the orders of the Commission in Petition Nos.1/MP/2012, 124/MP/2012 and 165/MP/2012.

3. Learned counsel for State Load Despatch Centre, Karnataka sought two weeks time to file reply to the petition and requested to list the matter thereafter. Request made by learned counsel for the respondent was allowed by the Commission.

4. The Commission directed the respondent to file its reply by 5.7.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, by 15.7.2014.

5. The petition shall be listed for hearing on 24.7.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)